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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C.) 11248/2020

JYOTI Petitioner

Through: Ms Sneha Mukherjee, Advocate.

versus

GOVERNMENT OF NCT OF DELHI
& ORS.

..... Respondents

Through:

CORAM:

HON'BLE MR. JUSTICE VIBHU BAKHRU

ORDER

% **30.12.2020**

[Hearing held through videoconferencing]

1. The petitioner has filed the present petition, *inter alia*, praying that directions be issued to the respondents to permit the petitioner to undergo medical termination of the pregnancy.
2. The petitioner is in 25th week of pregnancy and states that the foetus being carried by her is suffering from Bilateral Agensis and Anlyaramni. The learned counsel appearing for the petitioner states that the foetus would not survive till child birth as both the kidneys have not been developed as yet. She submits that in the circumstances it would be futile to compel the petitioner to undergo the full terms of pregnancy
3. In view of the above, this court considers it apposite to direct Superintendent, All India Institute of Medical Sciences to forthwith constitute a Medical Board to examine the petitioner and submit a report

regarding the medical condition of the foetus and the possibility of the foetus not surviving the term of the pregnancy.

4. The concerned Superintendent shall act on this order as uploaded on the website of this court, without waiting for a certified copy.
5. The report of the Medical Board be submitted on or before 04.01.2021.
6. List on 04.01.2021.

DECEMBER 30, 2020
MK

VIBHU BAKHRU
(VACATION JUDGE)